

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRIMATI KANTI SINGH) : (a) The total expenditure incurred by each subsidiary of Coal India Limited (CIL) on coal handling plants (CHPs) during last three years i.e. from 1993-94 to 1995-96 is as under :

	(Rs. Crores)
ECL	44.99
BCCL	23.90
CCL	8.77
NCL	0.49
WCL	13.27
SECL	18.51
MCL	10.98
<u>CIL</u>	<u>120.91</u>

(b) and (c) Performance of Coal Handling Plants is regularly reviewed by CIL and the Ministry of Coal. As a result of close monitoring of the performance of CHPs, the installed capacity of CHPs (including washeries) operating in CIL was 232.51 million tonnes per annum at the end of 1995-96, which is adequate to handle almost the total present level of production of CIL. Further a capacity of 8.24 m.t.p.a. has been added during 1996-97 (upto December, 1996).

[English]

#### Removal of PSUs from the Purview of Companies Act, 1956

1142. SHRI BANWARI LAL PUROHIT : Will the Minister of FINANCE be pleased to state :

(a) whether the Government propose to drop the concept of "Government Companies" from the Companies Act, 1956;

(b) if so, the reasons therefor;

(c) whether such a step is going to affect the Public Sector Undertakings;

(d) if so, the details thereof; and

(e) the steps proposed to be taken to ensure the Public Sector Undertakings may not be handed over in the hands of private sector?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M.P. VEERENDRA KUMAR) : (a) No, Sir. There is no such proposal.

(b) to (e) Do not arise.

#### Loss of Revenue to Power Sector due to Use of Power by EOUs

1143. DR. M. JAGANNATH : Will the Minister of COMMERCE be pleased to state :

(a) whether his ministry has offered any incentives

to Export Oriented Units or provide subsidised power for producing commodities for export purposes;

(b) if so, the details thereof;

(c) whether these units have exported sufficiently large volumes to justify the loss of revenue to the power sector;

(d) if so, the details thereof and if not, the reasons therefor; and

(e) the criteria adopted by the Government to meet the purpose?

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE (SHRI BOLLA BULLI RAMAIAH) : (a) and (b) Tax concessions have been provided to the Export Oriented Units as per provisions of Export-Import Policy. Besides the Ministry of Power has also decided to supply power at NTPC tariff plus wheeling charges to Export Oriented Ferro Alloy Units or units with furnances totally earmarked for export purposes.

(c) to (e) The export performance of Export Oriented Units has been by and large satisfactory. NTPC concessional power is being supplied only to those Export Oriented Ferro Alloy Units or units with furnances totally earmarked for export where electricity bill accounts for 35% or more of their cost of production to enable them to compete in the international market. The arrangement is subject to a six monthly review. The units have been asked to furnish detailed information of their production and export during the period July to December 1996 with documentary evidence.

#### Manufacture of Alcoholic Beverages

1144. PROF. P.J. KURIEN : Will the Minister of INDUSTRY be pleased to state :

(a) whether Foreign Investment Promotion Board has given approvals for the manufacture of alcoholic beverages from non-molasses;

(b) if so, details thereof;

(c) whether subsequently units have been permitted to use cheap molasses alcohol as raw material against the declared policy of the Government; and

(d) if so, details thereof?

THE MINISTER OF INDUSTRY (SHRI MURASOLI MARAN) : (a) Yes, Sir. The approval given for manufacture of alcoholic products are subject to the condition that no fresh capacity for manufacture of potable liquor shall be allowed and that the licensed capacity of the joint venture company will be limited to the licensed capacity of the Indian partner, i.e., the proposed joint venture shall use the existing valid licence of the Indian partner (s) for the manufacture of the proposed products.

(b) The details of such proposals viz., name and country of foreign collaborator, equity investment